

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.6316/2023

(Arising out of impugned final judgment and order dated 07-02-2023 in WC No. 19048/2022 passed by the High Court of Judicature at Allahabad)

UTTAR PRADESH AVAS EVAM VIKAS PARISHAD & ANR.

Petitioner(s)

VERSUS

M/S GAURSONS INDIA PVT. LTD. & ORS.

Respondent(s)

(IA No. 20718/2024 - EXEMPTION FROM FILING O.T., IA No. 64857/2023 - EXEMPTION FROM FILING O.T., IA No. 22814/2024 - EXEMPTION FROM FILING O.T. AND IA No. 22810/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) No. 6720/2023 (XI)

(I.R. FOR EXEMPTION FROM FILING O.T. ON IA 67647/2023)

SLP(C) No. 7738-7739/2023 (XI)

(I.R.FOR EXEMPTION FROM FILING O.T. ON IA 76830/2023 AND FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 76832/2023

Date : 07-05-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA

HON'BLE MR. JUSTICE SANJAY KUMAR

For parties

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Ms. Pallavi Singh, Adv.
Ms. Anamika Yadav, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List on 16.07.2024 (NMD).

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR